

इच्छा से कटौती करके धन इकट्ठा किया जावे। परन्तु कुछ समय पश्चात् भारत सरकार ने कारखाने का प्रबन्ध अपने हाथ में ले लिया और कारखाने को चलाने के लिये सितम्बर, १९५६ में एक प्राधिकृत नियन्त्रक को नियुक्त कर दिया और कारखाने को खरीदने की प्रस्थापना भागे नहीं चलाई गई।

(ख) चूँकि सरकार ने धन इकट्ठा करने की कोई प्रस्थापना नहीं की थी अतः उस राशि को वापस करने के आदेश देने का कोई प्रश्न नहीं उठता। उत्पादको द्वारा दिया हुआ धन उनकी अपनी इच्छा से दिया हुआ है और उनकी अपनी यूनिट के पास जमा है। यूनिट उत्पादका को रुपया वापस करने में स्वतन्त्र है।

**Duty-Free Shop at an International Airport in India**

2526. **Shri Manabendra Shah.** Will the Minister of Transport and Communications be pleased to state

(a) whether it is a fact that Government have under contemplation a proposal to establish a duty-free shop at one of India's international airports, and

(b) if so, when the scheme is likely to be implemented?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) Yes, Sir

(b) The Government is still considering the pros and cons of establishing a duty-free shop at one of the international airports

**Village Road Development Programme, Andhra Pradesh**

2527. **Shri Rami Reddy:** Will the Minister of Transport and Communications be pleased to state:

(a) the financial assistance given to Andhra Pradesh under the village road development programme during the Second Five Year Plan,

(b) the amount utilised during the first three years of the plan;

(c) the amount allotted or proposed to be allotted during 1959-60 under this scheme to Andhra Pradesh, and

(d) whether the assistance is given as grant or loan?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) Under the Village Road Development Co-operative Scheme, grants aggregating Rs 14.95 lakhs (upto 1958-59) have been sanctioned

(b) The information is being collected

(c) Rs 30 lakhs

(d) The assistance is given as a grant

**Railway Higher Secondary School Teachers**

2528. **Shri Damar:** Will the Minister of Railways be pleased to state

(a) whether it is a fact that on the recommendations of the First Pay Commission (C.P.C.) some unified scales of pay were fixed by the Railway Board for Railway Higher Secondary School Teachers from the 24th April 1950 and certain minimum qualifications were prescribed against each scale for those to be promoted after that day

(b) whether it is also a fact that relaxation in the prescribed minimum qualifications was permissible for existing employees on 24th April, 1950 and not for those promoted after the 24th April, 1950,

(c) whether it is also a fact that Railway Board have granted certain relaxations in qualifications for headmasters to be promoted as Principals of upgraded higher secondary schools against the existing Rules, and

(d) if so, the reasons therefor?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) Yes.